197 Written Answer to Question

SRAVANA 11, 1913 (SAKA)

Written Answer to 198 Question

	(1)			(2)	(3)	(4)	(5)	(6)	(7)
56.	Sitapur .	•	•	138.01	169.44	205.84	70.38	79.91	77.76
57.	Sonbhadra				146.23	159.05		120.11	132.73
58.	Sultanpur			162.68	190.56	238.70	98.89	132.19	107.35
59.	Tehri Garhwal			54.05	67.02	79.14	11.12	12.94	14.10
60.	Unnao . 🕤			127.53	156.16	180.50	41.81	49.41	52.23
61.	Uttar Kashi			15.80	18.39	19.16	4.77	5.81	6.03
62.	Varanasi	•		807.06	956.63	1048.56	350.49	423.38	451.84

[English]

EXTENSION OF CASH COMPENSA-TORY SCHEME FOR EXPORTS TO SOVIET UNION

1502. SHRIMATI SUMITRA MAHA-JAN :

> SHRI MAHESH KUMAR KANODIA :

SHRI BALRAJ PASSI:

Will the Minister of COMMERCE be pleased to state :

(a) whether the Federation of Indian Exporters Organisation has requested the Government for extension of Cash Compensatory Scheme facility to exporters of tea. jute, pharmaceuticals, chemicals and engimeering goods to Soviet Union for a period of six months;

(b) if so, the details therof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE OF THF MINISTRY OF COMMERCE (SHRI P. (HIDAMBARAM): (a) to (c) The Federation of Indian Export Organisations has requested the Government for making suitable transitional arrangements, particularly for exporters of commodities like jute, tea, pharmaceuticals, engineering chemicals. goods who have drawn their bills in rupees while exporting to hard currency areas and to USSR to enable them to fulfil the contracts in hand and to get adequate time to adjust themselves to new policy requirements. CCS was suspended with effect from 3rd July 1991 as a part of a package of trade policy reform measures. Subsequently, in his Budget Speech. Finance Minister announced the abolition of CCS w.e.f. 3-7-1991.

EQUAL SHARE TO WIFE IN HUS-BAND'S WEALTH AND INCOME

1503. SHRIMATI SUMITRA MAHA-JAN :

> SHRI MAHESH KUMAR KANODIA :

> SHRI RAMESH CHAND TOMAR :

SHRI VIRENDRA SINGH :

- SHRI DATTATRAYA BANDA-RU:
- SHRI BHAGWAN SHANDER RAWAT :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Government have received a number of representations to make the wife equal sharer in the husband's wealth and income:

(b) if so, whether the Union Government propose to bring forward legislation to effect the necessary changes in the Hindu Law: and

(c) if so, by when and if not the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RAN-GARAJAN KUMARAMANGALAM): (a) to (c) Suggestions to make the wife equal Co-sharer in the husband's wealth and income are being made to the Government from certain quarters. However, the matter requires an indepth study and broader consensus before it is taken up by the Government for consideration.